PUNJAB GOVT GAZ. (EXTRA.), MARCH 17, 2010 631 (PHGN 26, 1931 SAKA)

GOVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE, PUNJAB, PATIALA

Notification

The 17th March, 2010

No. GS.R.9/P.A.1/14/Ss 31, 32 and 58/Amd (27)/2010.—In exercise of the powers conferred by sections 34 and 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.17/PA.1/14/S.9/2007, dated the 24th April, 2007, and all other powers enabling him in this behalf, I, A. Venu Prasad, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner make the following rules, further to amend the Punjab Liquor Permit and Pass Rules, 1932, namely :—

RULES

1. (1) These rules may be called the Punjab Liquor Permit and Pass (First Amendment) Rules, 2010.

(2) They shall come into force on and with effect from the first day of April, 2010.

 In the Punjab Liquor Permit and Pass Rules, 1932, (hereinafter referred to as the said rules), in rule 22, after clause (f) the following clause shall be added, namely :---

> "(g) A fee at the rate of rupee one per proof litre on Indian Made Foreign Liquor and rupee one per bulk litre on Beer, shall be recovered at the time of issue of permit to the L-1 licensees :

> > Provided that no permit fee shall be charged in the case of sale of Indian Made Foreign Liquor or the Beer by a L-1 licensee to an-other L-1 licensee, if such fee has already been paid :

Provided further that the payment of permit fee shall be made by cash or through demand draft, banker's cheque, pay order or other pre paid Bank instruments into the account of Excise and Taxation Commissioner, Punjab, and the receipts on this count may, then be transferred by him to the Excise and Taxation Technical Service Agency on monthly basis.". namely :---

3. In the said rules, for rule 22-B, the following rule shall be substituted,

"22-B. A permit in form L-50A for purchase, transport and possession of Indian Made Foreign Liquor and Imported Foreign Liquor and Beer of any quantity may be issued to a person for a specified period, not exceeding twenty four hours on a payment of rupees three thousand in the areas falling with in the jurisdiction of Municipal Corporations including areas falling within five kilometers of the outer boundaries of Municipal Corporations, rupees one thousand for all Municipal Committees and including areas falling within three kilometers of their outer boundaries, and rupees five hundred for all other areas for the celebration of a special occasion in a marriage palace or a banquet hall or at a temporary enclosure at a public place. The said person can purchase aforesaid liquor and beer from any L-2 vend within the excise circle in which the venue of celebration is situated.".

A. VENU PRASAD,

Excise Commissioner, Punjab.